

**ANNUAL REPORT ON THE WORKING OF
CENTRAL COAL MINES RESCUE STATIONS
COMMITTEE, DHANBAD FOR 1973-74**

**THE MINISTER OF LABOUR
(SHRI RAGHUNATHA REDDY):** I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1973-74. [Placed in Library. See No. LT-10301/76.]

**ANNUAL REPORT OF CENTRAL SILK
BOARD FOR 1974-75**

**THE MINISTER OF STATE IN
THE MINISTRY OF INDUSTRY AND
CIVIL SUPPLIES (SHRI A. P.
SHARMA):** I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Central Silk Board for the year 1974-75, under section 12A of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-10302/76].

**MOTOR VEHICLES (NATIONAL PERMITS)
RULES, 1975**

**THE DEPUTY MINISTER IN THE
MINISTRY OF SHIPPING AND
TRANSPORT (SHRI DALBIR
SINGH):** I beg to lay on the Table a copy of the Motor Vehicles (National Permits) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 586(E) in Gazette of India dated the 17th December, 1975, under sub-section (3) of section 138 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-10303/76].

**PROCLAMATION re TAMIL NADU, ORDER
BY PRESIDENT re. PROCLAMATION AND
REPORT OF GOVERNOR OF TAMIL NADU**

**THE MINISTER OF HOME AF-
FAIRS (SHRI K. BRAHMANANDA
REDDY):** I beg to lay on the Table—

- (1) A copy of the Proclamation (Hindi and English versions) dated the 31st January, 1976

issued by the President under article 356 of the Constitution in relation to the State of Tamil Nadu, published in Notification No. G.S.R. 85(E) in Gazette of India dated the 31st January, 1976, under article 356(3) of the Constitution.

- (2) A copy of the Order (Hindi and English versions) dated the 31st January, 1976, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 56(E) in Gazette of India dated the 31st January, 1976.
- (3) A copy of the Report dated the 29th January, 1976 of the Governor of Tamil Nadu to the President (Hindi and English versions). [Placed in Library. See No. LT-10304/76.]

SHRI H. M. PATEL (Dhandhuka):
Mr. Speaker, Sir, I rise to record our protest against the unwarranted imposition of President's Rule in Tamil Nadu. We wish to express our deep indignation at this blatant violation of the spirit of the Constitution which deprives the people of Tamil Nadu of a Government by their elected representatives. The D.M.K. had 187 members in a House of 235.

There has never been any complaint from the people themselves against the administration by that Government. (Interruptions) I hope that a certain amount of discipline would be maintained by the Chair. Nor is there any evidence to show that they have not looked after, sincerely and conscientiously the interests of their people. This is a clear case of *mala fide* exercise of power given by article 356 of the Constitution and a grave erosion of the Central-State relationship and, therefore, of the federal fabric.

We cannot countenance such a betrayal of the people and of the Constitution.

As a mark of our protest, we have decided to walk out of the House.

Shri H. M. Patel and some other hon. Members then left the House.

SHRI DINEN BHATTACHARYYA (Serampore): On behalf of my party, the CPM, I would like to associate myself with the views expressed by Shri Patel and record our emphatic protest against the anti-democratic promulgation of President's Rule in Tamil Nadu, which is a deliberate misuse of power by the ruling party in the Centre. As a mark of protest, our party has also decided to walk out of the House.

Shri Dinen Bhattacharyya and some other hon. Members then left the House

11.06 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha—

- (i) 'In accordance with the provision of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th January, 1976, agreed to the following amendment made by the Lok Sabha at its sitting held on the 27th January, 1976, in the Bonded Labour System (Abolition) Bill, 1976 —

Enacting Formula

That at page 1, line 1,—

for "Twenty-sixth"

Substitute "Twenty-seventh".

- (ii) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th January, 1976, agreed to the following amendment made by the Lok Sabha at its sitting held on the 27th January, 1976, in the Delhi Rent Control (Amendment) Bill, 1976:—

Enacting Formula

That at page 1, line 1,—

for "Twenty-sixth Year"

substitute "Twenty-seventh Year".

- (iii) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Nagaland Appropriation Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 27th January, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

11.07 hrs.

ARREST OF MEMBER

MR SPEAKER: I have to inform the House that I have received the following telegram dated the 1st February, 1976 from the Additional I.G.P. and Commissioner of Police, Madras:

"I have the honour to inform you that I have found it my duty in exercise of powers conferred by sub-section 3/2C/ read with section 31A2 of the MISA, 1971, that Thiru C. Chittibabu MP, be detained. Thiru C. Chittibabu, MP, who had been taken to preventive custody earlier at 10.00 hrs. was detained and lodged in the Central Prison on 1-2-1976 evening.'